

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3206
ANSWERED ON:29.08.2013
REGULATION OF TV CHANNELS
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Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the various laws and rules in place to regulate the television channels along with their purpose thereof;
- (b) whether the said purpose is being achieved by the Government;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the number of cases of violation of the said laws and rules during the last three years and the current year along with the action taken against them, channel-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (c): Private satellite television channels are governed by the policy guidelines for uplinking and downlinking of television channels. These guidelines make it obligatory for all companies to comply with the provisions of the Programme and Advertising Codes prescribed under the Cable Television Networks Rules, 1994 enshrined in the Cable Television Networks (Regulation) Act, 1995. The extant rules and guidelines are considered adequate to regulate TV channels.

(d): The details of action taken in case of violation of the Programme and Advertising Codes by private satellite TV channels during the last three years and the current year are given in the statement as at Annexure.